

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 124
CP No. 02/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Suresh Kumar Inani

.... Petitioners

Versus

M/s Inani Securities and Investment Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Susshil Daga, Adv.
Akshita Koolwal, Adv.
Varsha Pachisia, Proxy
For the Respondent : Naresh Kumar Sejvani, Adv.
Sagrika Joshi, Adv.

ORDER

Heard Mr. Susshil Daga, Adv. along with Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioners. Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of R-3, 8, 10 & 11. Ms. Sagrika Joshi, Adv. appearing on behalf of R-2. Reply has been filed on behalf of all the respondents except R-9. Rejoinder, if any, may be filed within two weeks with an advance copy to the other side. List the matter on 31.05.2024.

Interim order shall remain continue till the next date of hearing.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 18, 2024

M.S.